

qS

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

---

**ORDERS OF THE BENCH**

---

**Date of Order: 19.07.2012**

**OA No. 414/2009 with MA No. 292/2009 &**  
**MA No. 143/2012**

Mr. P.N. Jatti, counsel for applicant.

Mr. Anupam Agarwal, counsel for respondent nos. 1, 6 to 8 & 12 to 14.

None present for other respondents.

Without entering into the merit of the case, as requested by the learned counsel appearing on behalf of the applicant that the official respondents be directed to consider and decide the representation dated 27.08.2008 (Annexure A/1) filed by the applicant.

2. Having considered the request of the applicant, without expressing any opinion on the merit of the case, we deem it proper to direct the official respondents to decide the representation dated 27.08.2008 (Annexure A/1) and shall pass a speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

3. However, if any prejudicial order against the interest of the applicant is passed by the official respondents, the applicant will be at liberty to challenge the same before the competent authority.

4. With these observations and directions, the Original Application stands disposed of with no order as to costs.

5. In view of the order passed in the Original Application, both the Misc. Applications are also disposed of.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat